

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 58/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Gateway Welfare Society

.... **Financial Creditor**

Versus

Sand Dune Construction Pvt. Ltd.

...**Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Anuroop Singhi, Adv.
Aditya Vijay, Adv.

For the Corporate Debtor : R.C. Jangid, Adv.

ORDER

Heard Mr. Anuroop Singhi, Adv. along with Mr. Aditya Vijay, Adv. appearing on behalf of the Petitioner. Mr. R.C. Jangid, Adv. appearing on behalf of the Respondent submits that arguing counsel Mr. Harish Agarwal is not available today. On his request, the matter is adjourned. Parties were heard on final submissions on the previous date of hearing and were directed to file written submissions. No written submissions have been filed by the parties. Written submissions, if any, may be filed within 7 days and the same may be exchanged between the parties. List the matter on 15.05.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

April 23, 2024